

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

FIRST TO SIXTY SIXTH REPORTS
(ENGLISH VERSION)



FIFTH LOK SABHA

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FOURTH REPORT

(Fifth Lok Sabha)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Fourth Report.

2. The Committee met on the 12th July, 1971, for—

I. Allocation of time to the Resolution at item No. 2 set down in the List of Business for Friday, the 16th July, 1971.

II. Classification and allocation of time for discussion of Bills (Vide Appendix).

III. Examination of the Constitution (Amendment) Bill, 1971 (Amendment of articles 58, 68, etc.) by Shri C. K. Chandrapan under Rule 294(1)(a) of the Rules of Procedure.

Allotment of time to Resolution

3. Shri Shashi Bhushan who had tabled the resolution had been invited to attend the sitting. He attended. The Committee recommend that 2 hours be allotted to his resolution regarding provision of joint sitting for passing Constitution Amendment Bill.

Classification and allocation of time to Bills

4. The Members-in-charge of the Bills had been invited to attend the sitting. None of them attended.

5. After considering all aspects of the Bills, the Committee recommend that all the Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

6. Examination of the Constitution (Amendment) Bill, 1971 (Amendment of articles 58, 68, etc.) by Shri C. K. Chandrapan.

6. Shri C. K. Chandrapan, the Member-in-charge of the Bill had been invited to attend the sitting. He attended.

7. The Bill seeks to bring down the minimum qualifying age for election to the offices of the President and Vice-President from thirty-five to twenty-five years; for M.Ps, M.L.As, and M.L.Cs from twenty-five to twenty-one years; and also to reduce the age of voters from 21 to 18 years.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

Recommendations

8. The Committee recommend that—

- (i) the allocation of time to resolution, as shown in paragraph 3 above, be agreed to by the House;
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and
- (iii) Shri C. K. Chandrapan be permitted to move for leave to introduce his Constitution (Amendment) Bill.

New Delhi:

July 12, 1971.

Asadul Haq, MHA (Secy).

G. G. SWELL,

Chairman,

Committee on Private Members' Bills
and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.	Category recommended	Time recommended by the Committee
1	2	3	4	5
1.	The Boundary Commission Bill, 1971 by Shri Madhu Dandavate	76 of 1971	B	2 hours
2.	The Constitution (Amendment) Bill, 1971 (Amendment of articles 19 and 305) by Dr. Laxminarain Pandey.	81 of 1971	B	2 hours
3.	The Constitution (Amendment) Bill, 1971 (Insertion of new articles 23A, 23B and 23C) by Shri Madhu Dandavate.	82 of 1971	B	2 hours
4.	The Constitution (Amendment) Bill, 1971 (Amendment of article 308) by Shri Atal Bihari Vajpayee.	85 of 1971	B	2 hours
5.	The Constitution (Amendment) Bill, 1971 (Substitution of article 349) by Shri Atal Bihari Vajpayee.	86 of 1971	B	2 hours
6.	The Possession of Fire-arms and Ammunition Bill, 1971 by Shri R. R. Sharma.	88 of 1971	B	1½ hours